

(c) the mechanism devised to ensure availability of the salt with requisite content of iodine?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUFRAY): (a) to (c). There have been instances where iodised salt samples drawn from the markets in various States and UTs were found not to contain the prescribed quantity of iodine. The States Governments and the U.Ts. Administrations take necessary action against the erring parties under the Prevention of Food Adulteration Act.

The Salt Commissioner is providing guidance and training in operation and quality control to the iodised salt manufacturers. Rejection of claims of subsidy, issue of show cause notices, suspension of permission to manufacture iodised salt are some of the measures adopted by the Salt Commissioner to improve the quality of iodised salt. The present strategy is to increase the availability of iodised salt in the market to persuade the iodised salt manufacturers to use better packing for retaining the level of iodisation for longer periods. Random samples are drawn from the market by the Salt Commissioner for analysis to study the quality of iodised salt available to the consumers.

[English]

Programme for Slum Dwellers

176. **SHRI JAI PRAKASH AGARWAL:** Will the Minister of URBAN DEVELOPMENT be pleased to state the long and short term measures Government propose to take to ameliorate the lot of slum dwellers in Delhi, particularly the ones who are evictees and are to be resettled?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): Under the scheme of 'Environmental Improvement of Urban Slums' facilities such as

drinking water, street light, 'pay and use' toilets and baths, paved pathways in streets, drainage and garbage bins are being provided in the slums in Delhi.

Whether jhuggis are removed for the clearance of project sites under encroachment, developed 'site and service' plots are given to the evictees.

Residents of the Katras in the walled city are considered for rehousing on being evicted from such Katras.

Construction of Bunds by Pakistan

177. **DR. A.K. PATEL:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that Pakistan has constructed many bundhs on her side of the border in 1989;

(b) if so, how much Indian Territory is likely to be affected by flood waters in case of each of the Bundhs;

(c) the details of talks, if any held with Pakistan in this regard and Pakistan's response thereto; and

(d) the follow up action taken and the likely wayout, to meet the problem?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No new bunds are reported to have been constructed in 1989.

(b) to (d). Do not arise.

Allotment of Free/Concessional Govt. Accommodation

178. **DR. A.K. PATEL:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the houses, apartments and offices in Delhi allotted to individuals, freedom fighters, retired judges, ex-Ministers, social and other associations/organisations either free or on concessional rate; and

(b) since when they have been allotted and also the arrears in each case?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Expenditure on Water and Electricity Services to Ministers

179. DR. A.K. PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) Whether the Members of the Council of Ministers enjoy free water and electricity services without any limit;

(b) the amount paid for each of the last three years in respect of each service, Member-wise; and

(c) the monthly average of the above expenditure per member during each of the above years?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes Sir.

(b) and (c). The requisite information is being collected and will be laid on the Table of the House.

Clearance to Irrigation Projects in Orissa

180. SHRI ANANDI CHARAN DAS: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the 7th plan target of new irrigation projects and target of irrigation potential in respect of Orissa have been achieved;

(b) the details of such projects, targetted installed and energised;

(c) whether Union Government contemplate the revise the policy to clear more irrigation projects by making it a priority sector;

(d) whether Government have taken a decision on Akhuapada project to Baitrani River in Orissa; and

(e) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Irrigation potential of 1,80,000 hectares was proposed to be created through 4 major, 23 medium and 2 modernisation projects in VII Plan. The anticipated achievement is about 87,000 hectares. It is also anticipated that additional potential of about 1,22,000 hectares will be created by wells.

(c) While Central clearance is not required for minor irrigation projects, the revised guidelines for formulation and clearance of major and medium irrigation and multipurpose projects have been finalised to cut the delays.

(d) No such proposal has been received.

(e) Does not arise.

Powers to Commissioner for Scheduled Castes and Scheduled Tribes

181. SHRI ANANDI CHARAN DAS: Will the Minister of LABOUR AND WELFARE be pleased to state: